

BENCH-I

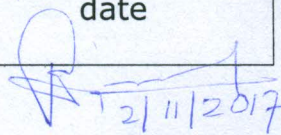
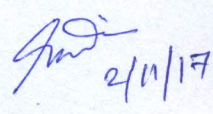
NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

Mentioning

C.P.(IB). No. 245/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh  
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 02<sup>nd</sup> November 2017, 10.30 A.M

Name of the Company	Shree Shyam Inorganic Pvt. Ltd. -Versus- RHD Enterprise Pvt. Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date
1	RAJENDRA KUMAR AGARWAL	IRP	 21/11/2017
2.	SHUVASIS SENGUPTA, Adv. SOUMYAJIT MISHRA, Adv. BALARAO SEN, Adv.	} operational Creditor.	 2/11/17

ORDER

Ld. Interim Resolution Professional (IRP) and Ld. Counsel for the operational creditor are present.

Ld. IRP has filed an application and informed that till date corporate debtor is not cooperating and he has not allowed to inspect the books of accounts and assets of the company. Let notice be issued on the Board of Directors of the Corporate Debtor and IRP is directed to issue notice on the Board of Directors returnable by 17/11/2017 and file affidavit of service within 7 days.



Corporate Debtor is further directed to fully cooperate with the IRP, failing which action will be initiated against them under the Insolvency and Bankruptcy Code, 2016.

List the matter on **17/11/2017** instead of 06/11/2017.

*Sd*

(Jinan K.R.)  
Member (J)

*Sd*

(Vijai Pratap Singh)  
Member (J)